

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO.42 OF 2022 (SZ)

IN THE MATTER OF:-

**UTCHIMEDU ERI SANGAM,
PUDUCHERRY**

APPLICANTS

Versus

GOVERNMENT OF PUDUCHERRY

RESPONDENTS

PAPER BOOK – II

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Through

**Sathya Bama
Standing counsel for
Puducherry Pollution Control Committee**

No. 8429 / PPCC / SWM / Autho/ JSA/ 2018 /12
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 III Floor, Housing Board Building, Anna Nagar, Puducherry - 605 005
 PH: 2201256 / 2203494 FAX: (0413) 2203494

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Form- II
 [secrule 16 (1) (e)]

Puducherry, the
 16 APR 2018

Sub: PPCC - Grant of authorization to M/s. Bahour Commune Panchayat, Bahour, for collection and disposal of Solid waste generated in Bahour Commune Panchayat under Solid Waste Management Rules, 2016 - Reg.
 Ref: Your application number No. 1-39/2018/BCP/RBD/294, dated 21.03.2018.

* * *

Authorisation under Solid Waste Management, Rules, 2016 is accorded to M/s. Bahour Commune Panchayat, Bahour, for collection and disposal of Solid waste at R.S.No. 18/3, Uchimedu Revenue Village, Thiruttukalam, Bahour Commune Panchayat under Solid Waste Management Rules, 2016 of quantity 40 MT / day.

1. This authorisation is valid for one year from the date of issue.
2. The authorisation is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
3. The Puducherry Pollution Control Committee may, at any time, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.
4. Any violations of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986.
5. Shall obtain clearance from Puducherry Planning Authority.
6. Apply for Consent to Establish / Consent to Operate under Water (Prevention & Control of pollution) Act, 1974 and Air (Prevention & Control of pollution) Act, 1981, incase if you are going to do any processing.

GENERAL CONDITIONS

This authorisation is accorded with subject to the following conditions:

1. Shall follow the strict adherence to the provisions of Solid Waste Management Rules, 2016.
2. Provide training to the workers / waste pickers and waste collectors as per the Rules.
3. Segregation of waste at source shall be followed
4. Rejects/ inerts shall be disposed through secured landfilling.

Ammy
 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY.

5. Collected garbage must be covered and transported without spillage.
6. Burning of Solid Waste is strictly prohibited.
7. Material recovery facility or secondary storage facility for storage of recyclable materials shall be set up and it shall be disposed only to the authorized persons.
8. Construction & Demolition waste shall not be mixed with Solid waste.
9. Submit Annual reports in Form-IV on or before 30th June every year to the prescribed Authority.

For & on behalf of PPCC,

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(SMITHA.R)
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

O/c *FB*
12/4/18

To
The Commissioner,
Bahour Commune Panchayat,
Bahour, Puducherry.

Copy to:

1. The Director, Local Administration Department, Puducherry
2. Guard file.

Smr
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE.
PUDUCHERRY.

Dr
DESPATCHED

No. 8429 / PPCC / SWM / Autho/ JSA/ 2021/984
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 III Floor, Housing Board Building, Anna Nagar, Puducherry – 605 005
 PH: 2201256 / 2203494 FAX: (0413) 2203494

Puducherry, the

08 SEP 2021

Form- II
 [see rule 16 (1) (e)]
 Format for issue of authorisation

To
 The Commissioner,
 Bahour Commune Panchayat,
 Bahour – 607 402.
 Sir,

Sub: PPCC – Renewal of Authorisation under Solid Waste Management Rules, 2016 to set up Sanitary Land Filling (SLF) at Bahour Revenue Village – Reg.
 Ref: Yr. Lr. No. 6-32/BCP/E-6/202-22/1468, dated 02.09.2021.

The Puducherry Pollution Control Committee after examining the proposal hereby renewed the authorization of Bahour Commune Panchayat for setting up of Solid waste processing centre and sanitary land filling at R.S.No. 18/3 of Uchimedu Revenue Village, with the following terms and conditions:

1. The authorization is valid for one year.
2. The authorisation is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
3. The Puducherry Pollution Control Committee, for reasons to be recorded and communicated in writing, may revoke the authorization at any time.
4. Any violation of the provision of the Solid Wastes Management Rules, 2016 will attract the penal provision under the Environment (Protection) Act, 1986 (29 of 1986).
5. SCHEDULE I [see rule 15 (w),(zi), 16 (1) (b) (e), 16 (4)] Specifications for Sanitary Landfills shall be strictly followed when the proposed site is in operation.
6. Buffer zone around the SLF shall be provided and suitable tree species shall be planted.
7. Provide training to the workers / waste pickers and waste collectors as per the Rules.
8. Segregation of waste at source shall be followed
9. Collected garbage must be covered and transported without spillage.
10. Instruct the workers not to burn solid waste while collection or transportation.
11. The segregated non-degradable items shall be disposed only to the authorized persons.
12. Construction & Demolition waste shall not be mixed with Solid waste.
13. Submit Annual reports in Form-IV on or before 30th June every year to Puducherry Pollution Control Committee.

For & on behalf of PPCC,

(Dr. S. DINESH KANNAN, IFS)
 MEMBER SECRETARY (PPCC)

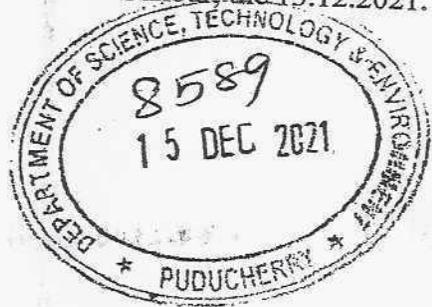
Copy to:

1. The Director, Local Administration Department, Puducherry.
2. Standing Guard file.

Dr. S. D. Kannan
 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY.

Bahour
8/9/2021
 DESPATCHED

Bahour, the 13.12.2021.



To

The Secretary (LA),
O/o of the Chief Secretariat,
Puducherry

Respected Sir,

Sub: BCP - Works - Daily disposal of garbage of Bahour Commune to the RRP of Oulgaret Municipality at Kurumbapet Village - Compliance Report Submitted - Reg.

Ref: Note No. 1914/SECY(LAD)/PA/2021, dt 09.12.2021 of the Secretary to Govt., (Local Administration), Puducherry

With reference to the subject cited above, I am to state that this Commune Panchayat is taking actions to shift the garbage from the existing site at R.S.No. 18/3 of Utchimedu Revenue Village to Kurumbapet dumping yard. This Commune Panchayat had already sought approval from the Commissioner, Oulgaret Municipality, Puducherry. A meeting chaired by the undersigned on 11.12.2021 at 5.00 PM with the owners of the Hire Tractor Tippers are being engaged for the collection and transportation of garbages in Bahour Commune and they have agreed to transport the same to the Kurumbapet dumping yard. Hence, the direct transportation of garbages from Bahour to Kurumbapet will be started as soon as possible.

2. This is for your kind information please.

Yours faithfully,


(R. CARTIQUEYANE)
COMMISSIONER.

- Copy submitted to :
1. The District Collector,
O/o of the District Collector,
Puducherry.
 - ✓ 2. The Director,
Department of Science and Technology,
Puducherry.
 3. The Director,
Local Administration Department,
Puducherry.

PPCC5


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

SEE / JSA (PCC)
16/12/2021

BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPLICATION NO.: 42 of 2022(SZ)

UTCHIMEDU ERI SANGAM,
PUDUCHERRY

- APPLICANTS

- Vs -

GOVERNMENT OF PUDUCHERRY

- RESPONDENTS

PAPER BOOK II
COUNTER AFFIDAVIT OF THE FIFTH AND
SIXTH RESPONDENTS

A . SATHYA BAMA

STANDING COUNCEL FOR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE